

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. NINETY NINE BREWERIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. NINETY NINE BREWERIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08/09/2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad,
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15200TG2014PTC095587
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 281/2, H No. 8-2-293/82/A/281 Jubilee Hills, Venkatagiri Hyderabad Tg 500033
6.	Insolvency commencement date in respect of corporate debtor	12/09/2019 (consent to the Hon'ble NCLT order were submitted on 18/09/2019)
7.	Estimated date of closure of insolvency resolution process	10/03/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	GANAPATI RAM APPANA IBBI/IPA-002/IP-N00351/2017-18/11001
9.	Address and e-mail of the interim resolution professional, as registered with the Board	# 1-1-711/1, GANDHI NAGAR, HYDERABAD-500080 ganapati.ram1@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	# 301, B-Block, Vishnu Residency, Gandhi Nagar, Hyderabad-500080 ganapati.ram1@gmail.com
11.	Last date for submission of claims	02/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a)Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. NINETY NINE BREWERIES PRIVATE LIMITED on 12th September 2019

The creditors of M/s. NINETY NINE BREWERIES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 02/10/2019 to the interim resolution professional at the address mentioned against entry No. 10.



A. Ganapati Ram



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Sd/- GANAPATI RAM APPANA.

Date and Place : 21/09/2019 & HYDERABAD

